

**IN THE INCOME TAX APPELLATE TRIBUNAL
DELHI BENCH 'F': NEW DELHI
(Through Video Conferencing)**

**BEFORE SHRI G.S. PANNU, VICE PRESIDENT AND
SHRI SUDHANSHU SRIVASTAVA, JUDICIAL MEMBER**

**ITA No.5732/Del/2016
Assessment Year : 2012-13**

**Income Tax Officer,
Ward-4(2),
New Delhi**

(Appellant)

**Vs. M/s Balgota Marketing Pvt. Ltd.
2174, Functional Industrial Area,
Patparganj,
New Delhi
PAN-AADCB5313M**

(Respondent)

Appellant by : None
Respondent by : Sh. M. Baranwal, Sr. DR

Date of hearing : **24.12.2020**
Date of pronouncement : **24.12.2020**

ORDER

PER G.S. PANNU, VP :

This appeal by the Revenue for the assessment year 2012-13 is directed against the order of learned CIT(A)-2, New Delhi, dated 29.07.2016.

2. None appeared on behalf of the assessee during the course of Virtual Hearing before us. The assessee, vide its letter dated 17.12.2020, received through email, has opted to settle the dispute relating to the tax arrears for

the assessment year under consideration under the Vivad Se Vishwas Scheme, 2020. A certificate to this effect under Section 5(1) of The Direct Tax Vivad Se Vishwas Act, 2020 has also been filed.

3. Learned Senior DR has no objection.
4. In view of the above, we accept the request of the assessee.
5. In the result, the appeal of the Revenue is dismissed.

Above decision was announced on conclusion of Virtual Hearing on 24th December, 2020.

Sd/-

(SUDHANSHU SRIVASTAVA)
JUDICIAL MEMBER

Shekhar

Copy forwarded to: -

1. Appellant
2. Respondent
3. CIT
4. CIT(A)
5. DR, ITAT

Sd/-

(G.S. PANNU)
VICE PRESIDENT

By Order

Assistant Registrar,
ITAT, Delhi